

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD
***O.A.651/96.Dt. of Decision : 26-08-98.

M.Rama Chandra Rao

..Applicant.

Vs.

1. The Chief General Manager,
Telecom, A.P.Circle, Hyderabad.2. The Director General, Dept. of
Telecommunication, New Delhi.

..Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.K.Bhaskara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.K.Bhaskara Rao, learned counsel for the respondents.

2. This OA is filed for promoting him to the post of Sr. Accounts Officer in the scale of pay of Rs.2200-4000/- on efficiating basis from 6-3-95 and on regular basis from 8-9-95 with all consequential benefits.

3. The applicant was not promoted due to the adverse C.R. for the year 1991-92 and the period from 1-4-92 to 4-7-92. The applicant had filed OA.1255/95 and 1405/95 for expunging the remarks for the above said period. The applicant was also given adverse remarks for the period from 3-9-92 to 31-3-93 which was also challenged in the OA.1520/95. All the 3 OAs mentioned above

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had already been disposed of directing the concerned respondents to look into the various aspects and pass a suitable order. The ~~one~~ speaking orders yet to be issued. Hence, it will be futile exercise to dispose of the OA at this juncture when his adverse CRs had to be reviewed either retaining them or expunging them. Till such time it is done, the applicant cannot ask the relief for promotion to the higher grade.

4. In view of what is stated above the OA is disposed of as withdrawn. But liberty is given to the applicant to file a fresh OA for the same ~~reasons~~ ^{relief} after the orders are passed by the competent authority in the OA.1255/95, OA.1405/95 and 1520/95.

5. The OA is disposed of with the above direction.

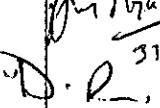
No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

26.8.98


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 26th August, 1998.
(Dictated in the Open Court)


D.R.
31/8/98

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II COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI G.S. JAI PARAMESHWAR :
M(J)

DATED: 26/8/98

ORDER/JUDGMENT

N.A/R.A/C.P.NO.

in

C.A.NO. 651/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
प्रेषण / DESPATCH

7 SEP 1998

हैदराबाद न्यायपीट
HYDERABAD BENCH